

CADR-RGNUL

Call for Papers: Review of Alternative Dispute Resolution by CADR, RGNUL, Volume 1





About RGNUL

The Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, PunjabAct, 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, to fulfil the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization.



The Centre for Alternative Dispute Resolution, RGNUL (CADR-RGNUL) was established in the year 2018 as a Centre dedicated to research and capacity-building in ADR. One of the foremost aims was to fill voids that plague existing literature and bridge the often-daunting gap between academia and the practicalities of a career in ADR.

ABOUT REVIEW OF ALTERNATIVE DISPUTE RESOLUTION

The editorial board of CADR has strived tirelessly to promote discussion on ADR issues through literature and plans to release the first edition of the journal to take the discussion froward. RADR is an independent, annual, student-run, double-blind, and peer-reviewed publication. Motivated by a passion to create a culture of change based on academic discussions, contributions are invited from people who share the vision.

ELIGIBILITY

Submissions are invited from all students, legal professionals, and practitioners who interested in the domain of alternative dispute resolution and wish to send in their nuanced perspectives on the same.

THEME

The theme for this edition is "Navigating the Expanding Role of Mediation and Arbitration in Dispute Resolution."

Recent years have witnessed a growing interest in the field of ADR as the numerous benefits and convivence associated with it have become apparent. Like any legal arena, developments can only take place if there is a holistic discussion on the subject matter. New developments in various fields of law present an opportunity to integrate ADR mechanisms, and the same shall be the focus of the journal.

SUB-THEMES

1.International Commercial Arbitration

-Third Party Funding in International Commercial Arbitration -Joinder of Parties in International Commercial Arbitration

-State Immunity in International Commercial Arbitration

-Interface between Environment and International Arbitration

-India as a forum for International Commercial Arbitration

2.Investment Arbitration

-Arbitration in Bilateral Investment treaties

-Dual nationals in investment treaty arbitration

-Investment Arbitration Rules

3.Facets of Arbitration

-Transparency

-Arbitrator Selection Process

-Rise in Financial Institution Arbitration

-Potential Appeal Mechanism

-Public Policy in Arbitration

4. Guiding Factors in a mediation process

-Autonomy of parties in Mediation

-The role of cultural factors in mediation processes and outcomes.

-The impact of mediator characteristics on mediation outcomes

-The impact of emotions on mediation processes and resolution.

-The influence of mediator neutrality and impartiality on parties' perception of fairness

SUB-THEMES

5. Domains of Mediation

-Mediation in family disputes: examining its impact on children's well-being.

-The use of online mediation platforms: advantages and limitations.

-Mediation in international conflicts: analysing successful case studies

-Mediation in environmental disputes: analysing its role in sustainable development.

-Mediation in educational settings: promoting conflict resolution skills among students

Note: Please note that the sub-themes are only illustrative in nature, authors are welcome to explore other related sub-themes.

SUBMISSION GUIDELINES

General

-The CADR Editorial Board has a strict double-blind peer review process. For an understanding of the process, we encourage listening to this podcast here.

-At the outset, the authors are requested to send manuscripts that are original and unpublished. In case plagiarism is detected, the Editorial Board has the right to reject the submission. Due credit must be given, to the best of the authors' abilities, to all who have ideated the content the authors have submitted.

-All submissions must be accompanied by an abstract of preferably 150–250 words, and at no time more than 250 words, briefly explaining the crux of the submission/the research question/focus of commentary or analysis and if possible, the structure of the submission. -Co-authorship is limited to a maximum of two authors.

SUBMISSION GUIDELINES

Formatting

-All submissions must be in Times New Roman or Garamond, with a font size of 12, and a Spacing of 1.5.

-The citation style is Bluebook (21st edition)

Submission Category

-3,000-5,000 words for short articles -5,000-10,000 words for long articles -1,500-3,000 words for case comments *The world limit is exclusive of footnotes.*

Copyright

On submission, authors shall be deemed to have divested the copyright to CADR. However, all moral rights shall vest with the author(s)

Submission Procedure

The manuscripts shall be submitted through this <u>Google Form</u> only.
Submissions made through any other mode will not be entertained.
Each author is allowed to submit a maximum of 1 manuscript.
Manuscript is to be submitted in .doc or .docx format

Submission Deadline

Manuscript Submission: 11:59 pm (IST), 1st January 2024

Contact Information

For any queries, please contact the Editorial Board at submissions.cadr@rgnul.ac.in.

Important Links

Website - https://www.rgnulcadr.in/